

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 119
CP(CAA)/39(AHM)2021
Comp. App/33(AHM)2021
in
CA(CAA)80 of 2020

Order under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd
AM Associates India Pvt Ltd
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

Order delivered on ..31/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)


PRESENT:

For the Applicant :Mr. Nirag Pathak, Advocate
Ld. Sr. Counsel Mr. Saurabh Soparkar

For the Respondent : Mr. Nachiket Dave, Advocate a.w.
Mr. Asim Sood, Advocate for R-1
Ld. Sr. Counsel Mr. Arun Kathpalia

ORDER

The matter stands adjourned to 20.09.2021 for further consideration.


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)

- SD -
(MADAN B GOSAVI)
MEMBER (JUDICIAL)